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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1140/88, dated of decision: 15.11.93

Hon'ble Shri C.J. Roy, Member (J)
Hon'ble Shri P.T.Thiruvengadam, Member (A)

Shri H.K. Chibber
Junior Engineer, P&T Postal Civil
Division, DAD Building
Civil Lines, Delhi-7

.. Applicant

By Shri E.X. Joseph, Advocate

VERSUS

Union of India, through

1. The Secretary to the Government
(Department of Posts)
Ministry of Communications
Sanchar Bhawan, New Delhi

2. The Director General
Postal Service Board
Ministry of Communications
New Delhi

3. The Superintending Engineer
P&T Civil Circle
Curzon Road
New Delhi-110 003

.. Respondents

By Shri Ashish Kalia, Advocate &
proxy counsel for Shri P.H.
Ramchandani, Sr. Counsel

O R D E R

By Hon'ble Shri C.J. Roy, Member (J)

Heard Shri Ashish Kalia, learned counsel for
the respondents. None for the applicant. It has been
seen from the records that the applicant is not keen
in prosecuting the case, despite seven adjournments,
though the case ^{has} been remaining on board for his pre-
^Asence. This is an old matter. We, therefore, dismiss
the case for default. No costs.

P. J. 26

(P.T.Thiruvengadam)
Member (A)
15.11.93

(C.J. Roy)
Member (J)
15.11.93